



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

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November 10, 2025

## RBI imposes monetary penalty on The Mumbai District Central Co-operative Bank Ltd., Maharashtra

The Reserve Bank of India (RBI) has, by an order dated November 06, 2025, imposed a monetary penalty of ₹2 lakh (Rupees Two Lakh only) on The Mumbai District Central Co-operative Bank Ltd., Maharashtra (the bank), for contravention of provisions of Section 20 of the Banking Regulation Act, 1949 (BR Act). This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the BR Act.

The statutory inspection of the bank was conducted by National Bank for Agriculture and Rural Development (NABARD), with reference to its financial position as on March 31, 2024. Based on supervisory findings of contravention of statutory provisions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said provisions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank had sanctioned certain director related loans.

This action is based on deficiencies in statutory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

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(Brij Raj)  
Chief General Manager